

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 253/TT/2015

- Subject : Determination of transmission tariff from COD to 31.3.2019 for **Asset-I**: LILO of both circuits of 400 kV D/C (Quad) Meerut-Kaithal 400 kV D/C transmission line and associated bays at Bagpat GIS Sub-station, **Asset-II**: 125 MVAR Bus Reactor at Bagpat GIS Sub-station, **Asset-III**: 500 MVA 400/220 kV ICT-I at Bagpat GIS Sub-station along with 4 nos. 220kV line bays, **Asset-IV**: 500 MVA 400/220 kV ICT-II at Bagpat GIS Sub-station along with 4 nos. 220kV line bays under “Northern Region System Strengthening Scheme-XIX” in Northern Region for 2014-19 Tariff period.
- Date of Hearing : 29.4.2016
- Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 Others
- Parties present : Shri M.M. Mondal, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S.S. Raju, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) the instant petition has been filed for determination of transmission tariff for four assets under “Northern Region System Strengthening Scheme-XIX” in Northern Region for 2014-19 tariff period;
- b) the instant petition has been filed on the basis of the anticipated date of commercial operation. The status of the instant assets and their actual date of commercial operation will be submitted;
- c) The completion cost exceeds the approved apportioned cost.
- d) Review Petition No. 17/RP/2016 has been filed against the order dated 25.1.2016 wherein Annual Fixed Cost for the instant assets was granted under Regulation 7(7) of the 2014 Tariff Regulations for computation of PoC charges.



2. The Commission directed the petitioner to submit the status of commissioning of the instant and the downstream assets and also to submit the Auditor's Certificate for all the assets along with revised tariff forms on affidavit with an advance copy to the beneficiaries by 10.5.2016.

3. The Commission further directed the petitioner to file the above information within the specified time, failing which the matter would be decided on the basis of the information already available on record.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/
V. Sreenivas
Dy. Chief (Law)

